

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Docket No. 105/2013

Date: 4.9.2013

To
Authorized Signatory,
Adani Power Limited,
Shikhar, Near Mithakhali Circle,
Navrangpura,
Ahmedabad-380009

Subject: Transmission tariff for (i) +_500KV Mundra-Mohindergarh HVDC bipole transmission line with associated substations, bays, electrode lines and associated 400 KV lines, (ii) 400 KV D/C Mundra- Dehgam transmission line with associated system for control period 2009-2014 from the date of grant of transmission licence to 31.3.2014.

Sir,

With reference to the aforementioned petition, this is to state that Regulation 5 of the 2009 Tariff Regulations provides for making of application for determination of tariff in accordance with CERC (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004. Regulation 3 of the 2004 Procedure Regulations provides for fulfilment of the following requirements:-

- (a) service of a copy of the application on each of the beneficiary, before making such an application,
- (b) posting of complete application on the website of the petitioner, and
- (c) publication of a notice of the said application in at least two daily newspapers, within 7 days after making the application, one in English language and one in vernacular language.

2. It is not clear from the petition whether the above requirements have been complied with. You are requested to file an affidavit in compliance immediately with the Commission, to enable us to take further necessary action.

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)